

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3986
ANSWERED ON:26.08.2011
FUNDS TO NON GOVERNMENTAL ORGANISATIONS
Dubey Shri Nishikant ;Shantha J.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government provides funds/budgetary support to the Non-Governmental Organisations (NGOs) engaged in the welfare of women and children;
- (b) if so, the details thereof including the funds/budgetary support provided by the Government to them alongwith the achievements made by them during each of the last three years and the current year, State/UT-wise and scheme-wise;
- (c) whether the Government has made any reduction in the financial assistance/budgetary support to these NGOs for 2011-12;
- (d) if so, the details thereof alongwith the reasons therefor;
- (e) whether some of the proposals submitted by NGOs during the said period are still lying pending with the Government; and
- (f) if so, the details thereof and the reasons therefor alongwith the time by which the pending proposals are likely to be cleared?

Answer

MINISTRY OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI KRISHNA TIRATH)

- (a) & (b): Yes, Madam The Government provides budgetary support to the Non-Governmental Organisations (NGOs) for implementation of a number of welfare schemes for woman and children such as Swadhar, Ujjawala, Support to Training & Employment Programme for Women (STEP), Rajiv Gandhi National Creche Scheme for the children of working mothers etc. There are also Schemes which have some components for implementation through NGOs. Scheme-wise allocations and releases for the last three years are available in respective Annual Reports, which are available in the Library of Lok Sabha. The details are also available on the Ministry's website viz.www.wcd@nic.in. The Scheme-wise funds released during last year and current year are given at Annex.
- (c) & (d): There is no earmarking of budgetary support for the Non-Governmental Organisations (NGOs) engaged in the implementation of welfare schemes for woman and children.
- (e) & (f): The proposals from NGOs, as and when received under various schemes, are scrutinized in the Project Sanctioning Committee (PSC) meetings, convened at regular intervals for approval. The proposals having deficiencies are returned to the State Government/NGOs for rectification.